

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 37 OF 2016 &
IA NO. 93 OF 2016**

Dated: 02nd May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Lalpur Wind Energy Pvt. Ltd.

...Appellant(s)

Versus

Karnataka Power Transmission Corporation Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Nimesh Kr. Jha

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj for R-1 to R-3

ORDER

Learned counsel for Respondent Nos.1 to 3 seeks three weeks time to file reply. She may file the same on or before 24/05/2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07/06/2016 after serving copy on the other side.

List the matter on **12/07/2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk